

T  
ITEM NO.23

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2013  
CC 20261/2013

(From the judgement and order dated 03/04/2013 in CWP No.154/2012, of The  
HIGH COURT OF DELHI AT N. DELHI)

GOVT. OF NCT OF DELHI & ORS.

Petitioner(s)

VERSUS

SULTAN SINGH

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 29/11/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Atul Chitle, Sr. Adv.  
Mrs. Yogmaya Agnihotri, Adv.  
Mr. B.P. Nahar, Adv.  
Mr. D.S. Mahra, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.  
Issue notice.  
There shall be interim stay of the operation of the impugned  
order of the High Court.  
Tag with CA arising out of SLP(C)No. 28608 of 2011.

[Madhu Bala]  
Court Master

[Savita Sainani]  
Court Master